

FIR No: 63/20

PS: Karol Bagh

Under Section: 420/468/471/34 IPC

State Vs Ashok

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Rajesh Raina, Ld. Counsel for applicant.

It is submitted by Ld. Counsel that he is pressing for interim bail only in view of the orders passed by Ld. MM qua granting of interim bail to few other co-accused namely Kamal Kesar, Amit Makan and Abdul Kadir.

The copies of order dated 12.04.2020 has been placed on record by IO which reveals that the interim bail was granted to co-accused Kamal Kesar and Amit Makan by Ld. MM in view of directions in Writ Petition (C) No. 1/2020, in RE: Contagion of COVID-19 Virus in Prisons and Hon'ble High Court of Delhi in WP (C) 2995/2020 in the matter of "Shobha Gupta & ors. Versus Union of India & Ors dated 23.03.2020 and minutes of the meeting of "High Powered Committee" dated 28.03.2020 and 07.04.2020. However, perusal of reply of IO reveals that the offence involved in the present case is inter-alia under Section 467 IPC which is punishable with imprisonment upto life. Therefore, it is clear that the case of accused does not fall under the criteria as laid down by High Powered Committee. I am refraining myself from passing any observation regarding the orders dated 12.04.2020 of Ld. MM as neither the State has challenged said orders, nor reply of IO filed in course of said proceedings is before me.

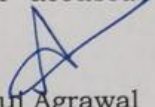


Contd..2..

..2..

Even otherwise, accused cannot claim any parity with said co-accused as his role is quite distinct, he having been arrested at the spot itself along with forged cheque.

In these circumstances, the application of the accused seeking interim bail stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 356/17

PS: Hauz Qazi

Under Section: 302/120B IPC

State Vs. Gopal Krishan Aggarwal

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Abhay Kumar, Ld. Counsel for applicant.

This is an application seeking extension of interim bail.

Heard. Considered.

In the facts and circumstances of the case and due to current pandemic, **the interim bail granted to accused vide order dated 06.05.2020 stands extended for a further period of 45 days on the same terms and conditions as imposed vide order dated 06.05.2020 and 16.05.2020.**

Copy of the order be sent to jail superintended for information. Copy of the order be given dasti to Ld. Counsel for applicant/accused.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

Copy - related

Jangpura Extension- Delhi
Office No.-01145556178
Mob No. 9716104763
Email.ID:kumarabhay2301@gma

FIR NO: 383/13

PS:Burari

Under Section: 363/364A/468/471/302/120B/34 IPC

State vs Sandeep

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Zuber Akhtar, Ld. Counsel for applicant (through VC)

Report from jail superintendent has been received.

The accused is seeking interim bail in view of the guidelines as laid down by high power committee vide minutes dated 18.05.2020. however, as per report of IO, accused is inter alia involved in offence under section 364 A IPC. There are no directions for grant of interim bail in said minutes for offence under Section 364A IPC.

Therefore, it is clear that the case of accused is not covered by the criteria. In these circumstances, application for interim bail of **accused Sandeep stands dismissed.**

Copy of the order be given dasti to Ld. Counsel for accused/applicant. Copy of the order be also sent to jail superintendent for information.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 128/03

PS: Sadar Bazar

Under Section: 380/454 IPC

State vs Shahzad Akhtar @ Sajjad

11.06.2020


Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. R.P. Tyagi, Ld. Counsel for applicant.

It is submitted by Ahlmad that he requires some time to trace the file. Let the same be traced and put up before this court.

Put up on 12.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 15/19

PS: I.P Estate

Under Section:392/397/34 IPC

State Vs. Vinay

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Mahesh Kumar, Ld. Counsel for applicant.

It is submitted by Ahlmad that he requires some time to trace the file. Let the same be traced and put up before this court.

Put up on 12.06.2020 at 11.30 a.m.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO:81/13

PS: Kashmere Gate

State Vs. Nitin Kashyap & ors.

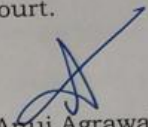
11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State.

Sh. Rishikant, Ld. Counsel for applicant.

It is submitted by Ahlmad that he requires some time to trace the file. Let the same be traced and put up before this court.

Put up on 12.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 329/18

PS: Sarai Rohilla

Under Section: 392/397/302/411/34 IPC & Section 25/27 Arms Act

State Vs. Rohit

11.06.2020

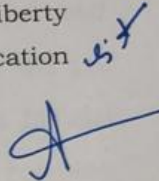
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Vikrant Chaudhary, Ld. Counsel for applicant.

Proceeding has been conducted through video conferencing.

Argument heard.

During the course of arguments, Ld. Counsel seeks liberty
to withdraw the present application. Accordingly, the present application
dismissed as withdrawn.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 110/15

PS: Lahori Gate

Under Section: 395/397/412 IPC r/w Section 25/54/59 Arms Act

State vs Satpal

11.06.2020

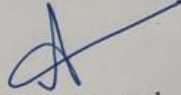
Fresh bail application received for grant of interim bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Subhash Chauhan, Ld. Counsel for applicant.

State shall file reply through IO/SHO mentioning the offences involved and the previous involvement. Report regarding medical condition of accused, his conduct in jail and copy of his custody warrants shall be filed by the concerned Jail Superintendent.

Put up on 18.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 63/20

PS: Karol Bagh


Under Section: 420/468/471/120b/34 IPC

State vs Kulbhushan @ Sonu

11.06.2020

Fresh bail application received for grant of regular bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Vikas Tomar, Ld. Counsel for applicant.
SHO/IO to file reply.
Put up for arguments on 23.06.2020.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE

the basis of disclosure statement, being one of the conspirators

FIR NO: Not known

PS:Kamla Market

State Vs. Amreen Zahiruddin

11.06.2020

Fresh bail application received for grant of anticipatory bail of applicant/accused.

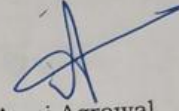
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Harish Kumar, Ld. Counsel for applicant.

Report received from IO.

As per the same, no FIR has been registered against the applicant. At this stage, Ld. Counsel for applicant seeks permission to withdraw the present application. Accordingly, the present application stands dismissed as withdrawn.

Copy of order be given dasti to Ld. Counsel.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 106/12

PS: Kamla Market

Under Section: 302/307/186/353/109/332/34 IPC and 25/27 Arms Act
State vs Akash

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Aman, Ld. Counsel for applicant.

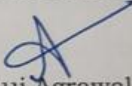
Proceedings conducted through video conferencing.

Report has been filed by IO.

Arguments heard.

As per the report from concerned Jail Superintendent, conduct of accused at jail is not satisfactory. In these circumstances, the applicant does not fall under the criteria as laid down by High Powered Committee.

Accordingly, the application for bail of the applicant stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 60/17

PS:Roop Nagar

Under Section: 392/397/457/411/34 IPC and 25/27 of Arms Act

State vs Rajesh @ Sonu

11.06.2020

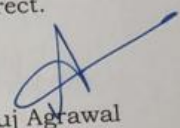
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. R.P. Singh, Ld. Counsel for applicant.

No report has been filed by IO despite directions.

Let the report in terms of order dated 29.05.2020 be filed by State through concerned SHO/IO without fail by next date of hearing failing which it may be presumed that the submissions of counsel that present case is the only pending matter against accused are correct.

Put up on 16.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO:647/14

PS: Sarai Rohilla

Under Section: 302/120B/201/34 IPC

State Vs. Vijay Singh

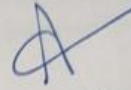
11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant.

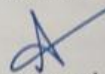
Heard. Record perused.

The conduct of accused is unsatisfactory as per report of concerned Jail Superintendent. Therefore, accused has failed to meet the criteria as laid down by High Powered Committee. Accordingly, the present application seeking interim bail stands dismissed.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

At this stage, Sh. C.P. Dubey, Ld. Counsel for applicant has appeared. He has been apprised of the order.



Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

Enrolment No.

Chamber No.

FIR NO: 1360/15

PS: Burari

Under Section: 302/201/30 IPC

State Vs. Jitender Bhatti @ Happy & ors.

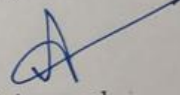
11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Chetan Pangasa, Ld. Counsel for applicant.
Sh. Hans Raj Yadav, Ld. Counsel for complainant.

This is the bail application of accused Rahul Kumar.

The report from concerned Jail Superintendent is on record which reveals that the conduct of accused is satisfactory. However, no report has been filed by IO. In these circumstances, let State file a report regarding the offences involved, the previous involvement of accused Rahul Kumar S/o Shri Pal, if any, through concerned IO/SHO.

Put up on 18.06.2020.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO: 699/15

PS: ODRS

Under Section: 302/394/397/34 IPC

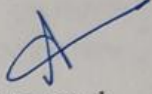
State Vs. Sunil @ Ballu

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State.
Sh. Sandeep Srivastava, Ld. Counsel for applicant.

As per report, the requisite record could not be produced due to lockdown. In these circumstances, let the State file a report regarding status of bail of co-accused Sunil @ Pava through concerned IO/SHO. The report shall inter-alia mention the role of both accused.

Put up on 20.06.2020.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO: 18/11

PS: Sadar Bazar

Under Section: 395/397/398/412/120B/34 IPC

State vs Padam & Anr.

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Mohd. Nasir, Ld. Counsel for applicant Padam.
IO/SI Vijay Kumar in person.

Heard.

Record including judicial file perused.

It is revealed from judicial record that accused Padam is on bail in this case. In these circumstances, it is clarified that accused Padam is on bail in present case. Copy of order be sent to Jail Superintendent for information and compliance.

Accordingly, application stands disposed off.



Anuj Agrawal
ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 131/18

PS: Subzi Mandi

Under Section: 308/34 IPC

State Vs. Nand Kishore @ Panchu

11.06.2020

Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State.

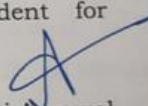
Sh. Chaman Lal, Ld. Counsel for applicant.

Heard. Record perused.

The judicial record has also been perused.

The accused was chargesheeted without arrest in the present case. Therefore, it is clarified to concerned Jail superintendent that accused is not in custody in the present case. He be released, if not required in any other case.

Copy of order be sent to Jail Superintendent for compliance.

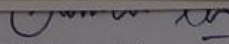

Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

*I want hearing of Bar /
through video conferencing*


Chaman Lal (Advocate)

Bar Council No. D/2650/2010

FIR NO: 131/18

PS: Subzi Mandi

Under Section: 308/34 IPC

State Vs. Chhatar Pal @ Sanju

11.06.2020

Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

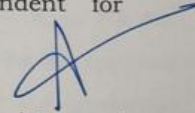
Sh. Chaman Lal, Ld. Counsel for applicant.

Heard. Record perused.

The judicial record has also been perused.

The accused was chargesheeted without arrest in the present case. Therefore, it is clarified to concerned Jail superintendent that accused is not in custody in the present case. He be released, if not required in any other case.

Copy of order be sent to Jail Superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

West hearing of Bail
through V.C

Chaman Lal (Advocate)
Enrollment No.D/3652/2010
P-29, Post Office Lane, Tis Hazari
Courts, Delhi - 110054.
Mobile No. 9910124032

FIR NO: 294/16

PS: Civil Lines

Under Section: 396/302/307/411/120b/34 IPC and 27/54/59 of Arms Act

State vs Ganga Sahib

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Vikrant Chaudhary, Ld. Counsel for applicant.

Proceeding has been conducted through video conferencing.

Report from concerned IO received.

As per the same, no report regarding compromise of FIR No. 109/10 is available in concerned police station. Ld. Counsel seeks some time to trace the copy of the order and place it on record.

At request, put up for further arguments on 16.06.2020 through VC.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

AND DWANSHU SEHGAL
(ADVOCATES FOR THE PETITIONER)
CHAMBER No. C-115, C.L. JOSEPH BLOCK,
TIS HAZARI DISTRICTS DELHI.
(M):- 8826849136

FIR NO: 222/16

PS: Timarpur

Under Section: 20/61/85 NDRS Act

State vs Dharambir

11.06.2020

Through Video Conferencing

Fresh bail application received for grant of bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State.

Sh. Chander Mani Grover, Ld. Counsel for applicant.

Report from IO has been received.

Concerned Jail Superintendent shall file report regarding medical condition of accused.

Put up for hearing through video conferencing on 20.06.2020.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 344/16

PS: Daryaganj

Under Section: 302/120B/201/34 IPC

State vs Kiran Kumar @ Lala

11.06.2020

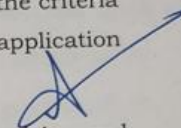
Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Zia Afroz, Ld. Counsel for applicant.

Report from concerned Jail Superintendent has been received.

As per the same, the conduct of accused is not satisfactory in jail. In these circumstances, the accused has failed to meet the criteria as laid down by High Powered Committee. Accordingly, the application seeking interim bail stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 32/19

PS: Prasad Nagar

Under Section: 302/323/341/147/148/149 IPC

State vs Vikram Singh @ Vicky

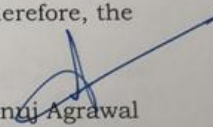
11.06.2020

Through Video Conferencing

Fresh bail application received for grant of bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Manoj Khatri , Ld. Counsel for applicant.
Reply of IO perused.

Accused is seeking regular bail and in alternate interim bail in view of pandemic COVID-19. During the course of arguments, Ld. Counsel has restricted his prayer for grant of interim bail only. The offence involved inter-alia is 302 IPC. Applicant does not fulfill the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020 as the period of custody is less than two years. Therefore, the application stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 31/17

PS: DCRC

Under Section: 302/201/34 IPC

State vs Karan@Twinkle @ Hukum Singh

11.06.2020

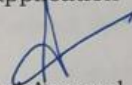
Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. J.S. Mishra, Ld. LAC for applicant.

Report from concerned Jail Superintendent has been received.

As per the same, the conduct of accused is not satisfactory in jail. In these circumstances, the accused has failed to meet the criteria as laid down by High Powered Committee. Accordingly, the application seeking interim bail stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 1360/15

PS: Burari

Under Section: 302/201/30 IPC

State Vs. Jitender Bhatti @ Happy & ors.

11.06.2020

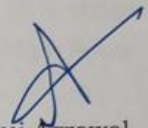
Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Ravinder Narayan, Ld. Counsel for applicant.

Neither the report from IO nor from concerned Jail Superintendent has been filed despite order dated 05.06.2020. The same be filed without fail, in terms of order dated 05.06.2020.

Put up on 17.06.2020 through VC.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO:135/17

PS:ODRS

Under Section:304/392/34 IPC

State vs Sanju @ Chawamin

11.06.2020

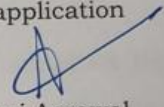
Through Video Conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. J.S. Mishra, Ld. LAC for applicant.

Report from concerned Jail Superintendent has been received.

As per the same, the conduct of accused is not satisfactory in jail. In these circumstances, the accused has failed to meet the criteria as laid down by High Powered Committee. Accordingly, the application seeking interim bail stands dismissed.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

CR NO: 142/17

PS: Sarai Rohilla

Under Section: 498A/304B/34 IPC

State vs Amit Kumar

11.06.2020

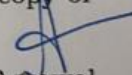
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Rishi pal Singh, Ld. Counsel for applicant/accused.
Remaining arguments heard.

The offences involved in the instant case are under section 498 A/304B/34 IPC. As per report of jail superintendent, accused is in custody since 25.04.2017 and his conduct in jail is satisfactory.

Though, the offence under section 304 B IPC is not specifically covered in the criteria as laid down by high power committee in minutes of meetings dated 18.05.2020, however, the said offence is covered under the same chapter of Indian Penal Code wherein the offence under section 302 IPC has been provided. Rather, the offence under Section 304B IPC is punishable with lesser imprisonment than the one provided for offence under section 302 IPC.

In these circumstances and considering the spirit of guidelines of high power committee, **the applicant/accused Amit Kumar is admitted on interim bail for a period of 45 days on furnishing PB in the sum of Rs. 25,000/- to the satisfaction of concerned jail superintendent.** On expiry of period of 45 days, accused shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of order be sent to Jail Superintendent for compliance.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO:292/14

PS: Rajinder Nagar

Under Section: 302/392/397/411/120B/34 IPC

State vs Muni @ Moni

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Chirag Khurrana, Ld. Counsel for applicant (through
VC)

The report from concerned IO as well as concerned jail
superintendent perused.

As per report of IO, accused is in custody since 28.06.2014
and has no previous involvement. As per report of jail superintendent,
the conduct of applicant/accused in jail is satisfactory.

The applicant/accused is fulfilling the criteria laid down by
high power committee vide minutes dated 18.05.2020. In view of same,
**accused Muni @ Moni is admitted on interim bail for a period of 45
days** on furnishing PB in the sum of Rs. 25,000/- to the satisfaction of
concerned jail superintendent. On expiry of period of 45 days, accused
shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of
order shall sent to Jail Superintendent for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

TIS HAZARI COURTS.

M. 8587876969.

Email: aadukhanna.chirag@

video

FIR NO: 118/10

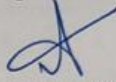
PS: Ranjit Nagar

State vs Afsar

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
None for applicant.

None is present on behalf of applicant despite repeated calls. On the last date of hearing also, none was present. Hence present application stands **dismissed in default**.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO: 303/14

PS: Subzi Mandi

Under Section: 302/307 IPC

State vs Sunil @ Maya

11.06.2020

Fresh bail application received for grant of interim bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Arpit Bhalla, Ld. Counsel for applicant/accused.

Arguments heard.

It is submitted by Ld. Counsel for applicant that co-accused Karan was also granted interim bail in the similar circumstances.

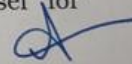
Heard. Considered.

Accused is seeking interim bail on two grounds, firstly, to take care of his old aged mother (in view of current pandemic) who is totally dependent upon him, and secondly, in view of criteria as laid down by high power committee vide minutes dated 18.05.2020.

However, as per the report of IO, accused is involved in other cases also and therefore, the case of accused is not covered by the criteria as laid down by high power committee vide said minutes. Further, as per the report of IO the mother of accused is working as a sweeper in MCD. Therefore, the plea of accused that his mother is dependent upon her is not correct. The question of parity does not arise while considering interim bail.

In these circumstances, **the bail application of accused Sunil @ Maya is dismissed.** Copy of the order be sent to jail superintendent for information.

Copy of the order be given dasti to Ld. Counsel for applicant/accused.


Anuj Agrawal

ASJ-03/Central

THC/Delhi/11.06.2020

Ch.

FIR NO: 26/15

PS: Prasad Nagar

Under Section: 302 IPC

State vs Mohd. Raja @ Shenawa Hussain

11.06.2020

Fresh bail application received for grant of interim bail of applicant /accused.

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

None for applicant.

Report of IO has been received.

As per same, accused was arrested on 08.01.2015 . It has further been reported that as per police record of PS Prasad Nagar, there is no previous involvement of accused.

The report of IO qua previous involvement is vague and incomplete. The State shall file complete report regarding previous involvement of accused in any of offence through concerned SHO/IO.

Concerned jail superintendent shall also file report regarding conduct of accused at jail and copy of his custody warrant.

Put up for arguments on **18.06.2020**.

Anuj Agrawal

ASJ-03/Central

THC/Delhi/11.06.2020

At this stage, Ld. Counsel has joined through VC and he has been apprised about the order and next date of hearing.

Anuj Agrawal

ASJ-03/Central

THC/Delhi/11.06.2020

FIR NO:605/17

PS: NDRS

Under Section: 302/34 IPC

State vs Sarvan @ Sanju

11.06.2020

Fresh bail application received for grant of interim bail of applicant /accused.

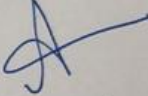
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Jia Afrosh, Ld. Counsel for applicant/accused

Report of IO not received

The State shall file complete report regarding previous involvement of accused in any of offence through concerned SHO/IO.

Concerned jail superintendent shall also file report regarding conduct of accused at jail and copy of his custody warrant.

Put up for arguments on 22.06.2020.


Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO: 25/2016

PS: Daryaganj

Under Section: 394/397/411/34 IPC

State vs Mohd. Amir

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Ayub Ahmed, Ld. Counsel for applicant/accused.

Bail bond of accused furnished and same is accepted.

Accused be released from custody if not required in any other case.

Copy of the order be sent to jail superintendent for compliance.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

Hon'ble Court.

...2.../m

FIR NO: 402/17

PS: Burari

Under Section: 302 IPC

State vs Umesh Saw

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. M.P Sinha, Ld. Counsel for applicant (through VC)
Report from concerned jail superintendent has been received.

As per same, the accused is in custody since 03.08.2017 and his conduct at jail is satisfactory. The report of IO is also on record. However, no report regarding previous involvement of accused has been filed by IO despite directions dated 27.05.2020, 02.06.2020, 04.06.2020 and 06.06.2020.

In these circumstances, I am constrained to bring the matter to the notice of worthy DCP (North) to look into the matter and to take appropriate remedial action and apprise this court accordingly.

In the meantime, state shall file report regarding the previous involvement of accused through concerned SHO without fail by next date of hearing i.e. 15.06.2020 failing which it shall be presumed that there is no involvement of accused.

Put up for hearing on 15.06.2020 through VC. Copy of the order be sent to DCP (North) for compliance.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 209/17

PS: Karol Bagh

Under Section: 380/392/395/397/482/452/419/120B/34 IPC

State vs Narender @ Sunny

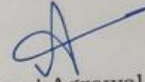
11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. J.P Singh, Ld. Counsel for applicant (through VC)

Report from concerned jail superintendent regarding conduct of accused has been received. However, no report regarding medical condition of daughter of accused has been filed by IO despite directions.

Let the same be filed by concerned SHO/IO without fail by next date of hearing i.e. 15.06.2020 through VC



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 444/18

PS: Karol Bagh

Under Section: 397/392/341/34 IPC & 25/27 Arms Act

State vs Kunal @ Neeraj @ Narender

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

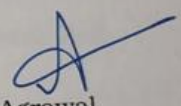
Sh. Vijay Dutt, Ld. Counsel for applicant (through VC)

This is an application seeking reduction of surety bond amount. The copy of the bail order dated 03.03.2020 has been placed on record whereby Ld.ASJ had granted bail to accused on furnishing personal bond to the sum of Rs.60,000/- with two sureties of like amount.

Heard. Considered.

In the facts and circumstances of the case and considering the spirit of various guidelines of Apex Court, High Court and High Powered Committee, **the accused is directed to be release on bail on furnishing of personal bond to the sum of Rs.30,000/- to the satisfaction of jail superintendent.**

Copy of the order be given to jail superintendent for information and compliance.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR No : 215/14

PS: Lahori Gate

Under Section: 395/397/307/412/506/353/186/34 IPC & 25/27 Arms Act

State vs Nitin Tokas

11.06.2020

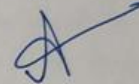
Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Sunil Umrania, Ld. Counsel for applicant (through VC)

It is submitted by Ld. Counsel that he is restricting his prayer for grant of interim bail only on the grounds of illness of his mother and his old aged parents. The report of IO is already on record. However, the response of state qua said averments has not been mentioned in the said report.

In these circumstances, state shall file its response through SHO/IO qua the averments as stated in para no. 15. Ld. Counsel for accused undertakes to supply the copy of medical documents through e-mail to the concerned official.

Put up for hearing on **16.06.2020**.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 142/17

PS: Lahori Gate

Under Section: 395/397/412/34 IPC & Section 25/27 of Arms Act

State vs Jasdev @Jasvir@Jassi

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Manish Kumar Singh, Ld. Counsel for applicant
/accused (through VC)

Report from concerned jail superintendent received. As per same, the conduct of accused in jail is satisfactory.

The report of IO has been filed. As per same, there is no previous involvement of accused except present case.

At this stage, it is submitted by Ld. Counsel that co-accused namely Vijender @ Birju has been granted bail in similar circumstance vide order dated 02.06.2020 passed by Sh. Deepak Dabas, Ld. ASJ. Concerned official of filing section is directed to place the original bail order of said accused on next date of hearing alongwith present application.

Put up on 15.06.2020.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 209/17

PS: Karol Bagh

Under Section: 380/392/394/34 IPC

State vs Madan

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

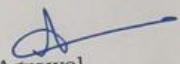
Sh. Deepak Chauhan, Ld. Counsel for applicant/accused
(through VC)

Reply filed by IO. As per same, some more time is sought to
verify the papers and file the report.

Let the same be filed by concerned SHO/IO without fail by
next date of hearing.

It is clarified that this court is not the trial court in the
concerned case and in terms of the directions dated 10.06.2020, same be
placed before concerned Ld. Trial Court i.e. court of Ms Neelofer Abida
Praveen as and when she is on duty in the next roaster (in case of
extension of suspension of work) or on 16.06.2020 before her.

of court.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO:106/16

PS: Maurice Nagar

Under Section: 302 IPC & Section 25/54/59 Arms Act

State Vs. Naveen Uppal @ Sunny

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Chetan Pangasa, Ld. proxy Counsel for
applicant/accused.


Complainant in person.

IO Inspector Kamlesh in person.

IO has already filed a reply. As per same, the accused had threatened the main witness i.e Sh.Sanjay Kumar, who is present today in court and is complainant in the present matter. As per the report of the IO a non-cognizable report under section 506 IPC was also registered in this regard.

Ld. Proxy counsel requests for adjournment on the ground that main counsel is not available today.

At request, put up for arguments on 20.06.2020.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO: 137/17

PS: Timarpur

Under Section: 302/201/120B IPC

State vs Happy Kapoor

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

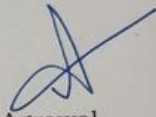
Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

The accused is seeking interim bail in view of his medical condition. The report filed by jail superintendent does not mention anything about his medical condition.

In these circumstances, jail superintendent is directed to file the report regarding medical condition of applicant/accused.

Put up on **17.06.2020.**

State shall also file report by next date of hearing.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

	Enrl. No.
2	Office / Chamber No.
3	Mobile No.

IQBAL KHAN
En. No. : D/195/2011 (Advocate)
Ch. No. : K-111, 1st Floor,
Tis Hazari, Delhi-110054
Mobile :- 9540427864

FIR NO: 84/14

PS: Darya Ganj

Under Section: 307/302 IPC

State vs Ashraf & ors

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Yoginder Singh, Ld. Counsel for applicant/accused
(through VC)

No report in terms of the order dated 08.06.2020 has been filed by IO regarding medical condition of mother of accused. Let the same be filed by concerned SHO/IO without fail by next date of hearing which shall also mention the previous involvement of accused, if any.

Put up for hearing through VC on **16.06.2020.**



Anuj Agrawal
ASJ-03/Central
THC/Delhi
11.06.2020

FIR NO: 09/19

PS: Burari

Under Section: 304B/498A/34 IPC

State vs Verdani @ Raju

11.06.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

Sh. Alok Tripathi, Ld. Counsel for applicant/accused.

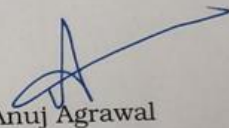
Proceedings have been conducted through VC.

Report received from concerned jail superintendent. As per same, the accused is in custody since 13.01.2019 and his conduct in jail is satisfactory.

The counsel is seeking interim bail in view of the guidelines of high power committee as well as in view of his medical condition. In these circumstances, let fresh report be called from concerned jail superintendent regarding the medical condition of applicant/accused and the treatment provided.

State shall file its reply inter alia mentioning the previous involvement of applicant/accused through concerned SHO/IO.

Put up for hearing on 19.06.2020 through VC.


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

Criminal Appeal No:

Ravinder Kumar Jain vs Madhu Gupta

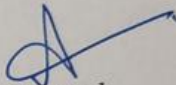
11.06.2020

Present: Sh. Ankit Rai, Ld, counsel for applicant/respondent
(through VC)

None for appellant.

It is submitted by Ld. Counsel that the criminal appeal is fixed for final arguments and therefore, may be taken up for hearing the arguments through VC in case the other party gives consent to the same. However, I can recall that the matters which are more than 05 years old and wherein the accused are in custody are to be given preference as per the guidelines of Hon'ble Delhi High court. The case of respondent/applicant is not covered under either of the said criteria. Ld. Counsel seeks some time to clarify the same.

In these circumstances, put up before this court as and when this court is on roster duty in case of extension of suspension of work or on **01.07.2020.**


Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020

FIR NO:605/17

PS: NDRS

Under Section: 302/34 IPC

State vs Sarvan @ Sanju

11.06.2020

Fresh bail application received for grant of interim bail of applicant /accused.

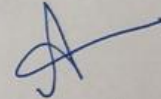
Present: Sh. Alok Saxena, Ld. Addl. PP for the State
Sh. Jia Afrosh, Ld. Counsel for applicant/accused

Report of IO not received

The State shall file complete report regarding previous involvement of accused in any of offence through concerned SHO/IO.

Concerned jail superintendent shall also file report regarding conduct of accused at jail and copy of his custody warrant.

Put up for arguments on 22.06.2020.



Anuj Agrawal

ASJ-03/Central

THC/Delhi

11.06.2020